IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 9377 OF 2020

Between:

Varikilla Vamshi Krishna, Son of Varikilla Rajaiah Aged about 29 years, Resident of Vaageswari Engineering College, Beside LMD Police Station, Ramakrishna Colony, Thimmapur, Karimnagar, Karimnagar District, T.S.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.

2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly 2nd respondent in not considering the petitioner for counseling and admission into P.G. Medical Course under "A" Category (Competent Authority Quota) for the Academic Year 2020-21, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner in the next round of counseling for admission into the P.G. Medical Courses under A Category (Competent Authority Quota) for the Academic Year 2020-21.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions, directing the 2nd respondent to consider the petitioner under 'A' Category (Competent Authority Quota) in the counseling and admission into the P.G. Medical Course for the Academic Year 2020-21 for next round of Counseling, pending disposal of the Writ Petition.

Counsel for the Petitioner : SRI V.RAMESH REDDY

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.9377 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2.   In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission into P.G.Medical Course under 'A' Category (Competent Authority Quota) for the academic year 2020-21.

3.   A Bench of this Court by an interim order dated 30.06.2020 had permitted the petitioner to participate in the counselling.

4.	In view of the aforesaid interim order as well as the fact

that the academic year 2020-21 is over, no further orders are

required to be passed in this Writ Petition.

5.	Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand

closed. There shall be no order as to costs.

SD/- N. SRIHARI
ASSISTANT REGISTRAR ,
//TRUE COPY//
SECTION OFFICER.

. To,
1.	The Secretary, Medical and Health Family Welfare Department, State of Telangana, Secretariat Buildings, Hyderabad.

2.	The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.

3.	One CC to SRI V.RAMESH REDDY, Advocate. [OPUC]

4.	Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]

5.	One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
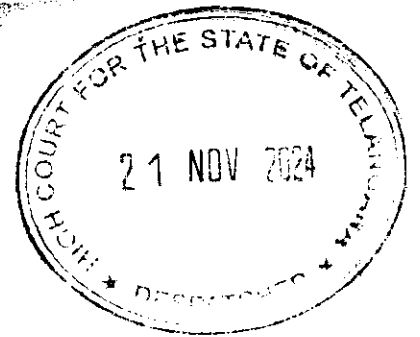
6.	Two CD Copies.

BSK

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HIGH COURT

DATED:18/10/2024

ORDER

WP.No.9377 of 2020

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

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